

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-12/2020**

Kennel Association of Goa ... Petitioner

Versus

State of Goa &amp; Ors. ... Respondents

Mr. S. D. Lotlikar, Senior Advocate along with Mr. J. Karn, Advocate for the Petitioners.

Shri D. Pangam, Advocate General along with Mr. S.P. Munj, Addl. Government Advocate for Respondents No.2 to 7.

Coram:- M. S. SONAK, J.Date:- 15th May, 2020**P. C.:**

Heard Mr. S. D. Lotlikar, learned Senior Advocate appearing along with Mr. J. Karn for the Petitioners. Mr D. Pangam, learned Advocate General appears along with Mr. S.P. Munj, learned Additional Government Advocate for Respondents No.2 to 7.

2. Issue notice to respondents no.1 and 9 returnable in four weeks. At the request of Mr. Lotlikar, leave is granted to delete respondent no.8. The necessary amendment be carried out as early as possible.

3. Mr. Lotlikar states that the petitioner has already furnished a bond in an amount of ₹2 lakhs. Mr. Lotlikar further makes a statement that the petitioner will not sell the two puppies whose release the petitioner seeks. He states that the puppies will stay at the residence of the petitioner along with their mother. All these statements are accepted as statements made to the Court.

4. The proceedings initiated against the petitioner can always continue. However, in the meanwhile, it is not necessary that the puppies remain in the custody of respondent no.9 rather than with their mother whose release has already been ordered by the competent authority. The respondent no.6 is granted liberty to verify the status of the puppies and the mother and the petitioner will render all possible cooperation in this regard. The petitioner, will not obstruct respondent no.6 from visiting his residence in order to ascertain the well-being of the puppies and their mother.

5. Subject to the aforesaid, by way of interim relief, the concerned respondents are directed to restore the custody of the two puppies to the petitioner no.2 as early as possible. The petitioners, will have to stand by the statements made by them to this Court. In case of any breach, the respondent no.6, is granted liberty to apply for suitable orders.

6. It is made absolutely clear that the pendency of the present petition, is in no manner to be construed as some sort of a stay on the proceedings already initiated. Such proceedings, can always continue in accordance with law.

7. Stand over to 15<sup>th</sup> June, 2020.

8. All concerned to act on the basis of an authenticated copy of this Order.

*M. S. SONAK, J.*

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